different subsidiaries of Coal India Limited for each of the last five years was as under :

Written Answers

/Million	Tonnes)
CIVIIIICITI	101111637

Company	1991-92	1 9 92-93	1993-94	1994-95	1995-96
ECL	22.47	22.21	22.30	24.21	25.79
BCCL	24.98	2 6.72	28.55	28.34	26.49
CCL	28.00	32.31	3 2.98	31.11	30.74
NCL	30.37	30.30	32.37	32.91	35.08
WCL	24.45	24.98	25.52	27.24	30.35
SECL	63.02	44.93	46.91	47.82	52.28
MCL ⁻		22.51	23.99	26.91	34.31
NEÇ	0.99	0.86	0.75	0.83	1.03
TOTAL	194.28	204.82	213.37	219.37	23 6.07

NOTE: MCL was carved out of SECL w.e.f. 3.4.92.

Tractor Industry

5770. SHRIMATI VASUNDHARA RAJE: Will the Minister of INDUSTRY be pleased to state :

- (a) whether the Government propose to expand the tractor industry in the country;
- (b) if so, whether the Government propose to give any incentive to the tractor manufacturing units to increase the production of tractors; and
 - (c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c). The manufacture of Tractors has been delicensed under the new Industrial Policy and there is now no capacity constraint in the production of Tractors. The excise duty on tractors has been reduced to a nominal rate of 10%. No excise duty is being levied on tractors upto 1800 cc capacity.

Misuse of MODVAT Credit

5771. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state :

- (a) the approximate loss of revenue resulting from the misuse of MODVAT scheme during the last two years, till
- (b) the loopholes noticed by the Government in the MODVAT scheme; and
 - (c) the steps being taken to plug them ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The approximate alleged revenue loss on account of misuse of MODVAT scheme detected during last two years is as under:

Amount Involved (in crores)	
Rs. 696.00	
Rs. 944.00	
	Involved (in crores) Rs. 696.00

- (b) The alleged misuse of MODVAT which has been noticed, consists of availment of credit on ineligible inputs on inputs used in or in relation to the manufacture of exempted goods and issue of forged Modvatable invoices
- (c) The Government is constantly reviewing and monitoring the MODVAT scheme and necessary administrative and legislative steps are being taken to prevent the misuse. The measures include registration of dealers, maintenance of certain documents, filing of monthly returns etc. In pursuance of the Budget 1996-97 Government has restricted issue of invoice upto two stages of dealers and that the invoice issued by the second stage dealer shall be pre-authenticated by the Department for the availalment of input credit and reversal of credit on inputs used in the manufacture of exempted goods upto 8% of the value of exempted goods. A provision have also been made for charging interest on wrong availment of credit and for imposition of mandatory penalty.

[Translation]

R.N. Mishra Committee Report

5772. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

- (a) the number of officers and employees in B.C.C.L. who had been chargesheeted on the basis of the report of R.N. Mishra Committee:
- (b) the number of officers out of them against whom act has been taken and the nature of the action taken;
- (c) the reasons for not taking action against the remaining officers;
- (d) the time by which action was to be taken on the basis of R.N. Mishra Committee report;
 - (e) whether action is being taken within the time frame;
 - (f) if not, the reasons therefor; and
- (g) the time by which action is likely to be completed on the basis of the report of Mishra Committee ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) As per information received from BCCL, Chargesheets have been issued against 90 executives of the Company in the cases arising out of the findings of R.N. Mishra Committee Report.

(b) Out of 90 BCCL executives chargesheeted, action against one was to be taken by the Ministry of Coal since he became a Board level officer before issue of the chargesheet. Action against that officer has ben completed by issue of an order on 23.8.96 from the Ministry of Coal imposing a penalty of recovery of 50% of his gratuity.

202

Out of 89 cases where action was to be taken by BCCL, action has been completed in 80 cases. The break-up of action taken is given below:

Removed from service	: 3	3
Demoted	. 13	3
Reduced to lower stage	: 8	3
Increment stopped	: 8	3
Censured	: 2	2
Warned	:	7
Cautioned	: :	2
Exonerated/dropped	: 3	7
Total	: 8	0

(c) BCCL has given the following status of the cases pending against the balance $9\ \text{executives}$:

Inquiry completed and report referred to Coal India Limited for advice		
		1
Subju d ice	:	1
Inquiry completed and report under examination		
examination	:	1
Inquiry in progress	:	6
Total		9

- (d) No time frame has been stipulated in the R.N. Mishra Committee Report for completion of action.
- (e) to (g). The disciplinary proceedings are quesi-judicial in nature and completion of the proceedings depends on several factors. However, Minister of Coal and CIL keep watch on early finanlisation of the pending cases.

[English]

Investment by Pepsi

5773. SHRI PARASRAM BHARDWAJ: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Pepsi Co. propose to invest Rs. 500 crores in India to augment its core and export business;
 - (b) if so, the details thereof; and
- (c) the number of people employed by the above company and the number of more people likely to be employed after the above investment is made?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b). Yes, Sir. M/s. Pepsi Co. Inc. has been allowed to invest US \$ 255 million to promote exports projects and fruit juice manufacturing capacities etc.

(c) As per information furnished by the company, they are currently providing direct and indirect employment to over 35,000 people. In addition they provide substantial employment to small artisans, painters and small business people helping them in market place activities.

[Translation]

Longwall Technique for Production of Coal

5774. SHRI NAWAL KISHORE RAI: JUSTICE GUMAN MAL LODHA:

Will the Minister of COAL be pleased to state :

- (a) whether the Government have introduced longwall technique for the production of coal in the country;
- (b), if so, since when the said technique has been introduced in the country and coal institutions by which it was introduced:
- (c) whether any expert opinion was also taken regarding its utility in Indian circumstances before taking a decision for its use:
- (d) if so, the details thereof and the total amount spent for using the technique; and
- (e) the additional coal likely to be produced by the use of the technique ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) Coal India Ltd. (CIL) and Singareni Collieries Company Ltd. (SCCL) have introduced longwall technology in some of their underground mines.

- (b) After the Nationalisation of the Coal Industry, conventional longwall enquipment was introduced in 1976 in CIL. In SCCL the longwall technology was introduced in 1983.
 - (c) Yes, Sir.
- (d) The feasibility of application of acceptable technology in Indian conditions was examined by experts under the aegis of the British Overseas Development Agency. CIL have procured 17 Powered Support Longwall face equipment for its different subsidiary companies and the total amount spent for procurement of these equipment is Rs. 307.42 crores. In SCCL. 9 longwall faces have been arranged with an investment of Rs. 403.38 crores.
- (e) 8 powered support longwall faces at present in operation in CIL mines have a capacity of 15,470 tonnes per day. The capacity of the 9 longwall faces in SCCL is 18,560 tonnes per day.

[English]

Export of FCV Tobacco

5775. SHRI K.C. KONDAIAH : SHRI R. SAMBASIVA RAO

Will the Minister of COMMERCE be pleased to state

(a) whether the demand for Indian tobacco has been increasing in the World;